MINUTES OF THE MEETING No. 12/14 dated 8/9.10.11 decision 7/7.10.0.1/2010-CFDP, DELCINORANDEP.doc Vol. 2 Attorney: ARB, DGFT

LIST OF CENTRAL PROJECTS IN THE MEETING ALLOTTED TO MEMBERS:

1 Atul Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

2 Dev D.P. Sharma, Jt. Industrial Adviser, Deptt. of MPCE Secretary, Shastri Bhawan, New Delhi

3 Atul Dayo Bhaskar, Dy Director General of Foreign Trade, Vestro Committee JV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee has considered the minutes of the Committee and confirmed and adopted the same without any change.

1/4

Office of Directorate General of Foreign Trade
New Delhi

Para 4.7 Drawback(DEPB)

MEETING NUMBER : 42/43, dd.4.3.2013 **MEETING DEATH** : 15.01.2014

1	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 4101 (Polyoxyethylene Sorbitol Ester) 4101 (Polyoxyethylene Sorbitol Ester) (Colourless clear to pale yellow clear liquid)	1 Kg	1. Tetraxyl Alcohol (Iso-octtxyl Alcohol) (Colourless clear liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.515 Kg 0.560 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

2	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 4100 (Polyoxyethylene Sorbitol Ester) 4100 (Polyoxyethylene Sorbitol Ester) (Colourless clear to pale yellow clear liquid)	1 Kg	1. Tetraxyl Alcohol (Iso-octtxyl Alcohol) (Colourless clear liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.530 Kg 0.637 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

3	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 4101 (Polyoxyethylene Sorbitol Ester) 4101 (Polyoxyethylene Sorbitol Ester) (Light Brown Colour liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Tetraxyl Alcohol (Iso-octtxyl Alcohol) (Colourless clear liquid)	0.570 Kg 0.523 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

4	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 4102 (Polyoxyethylene Fatty Acid Ester) 4102 (Polyoxyethylene Fatty Acid Ester) (Yellow to light brown liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Castor Amber (Appearance Yellow)	0.500 Kg 0.784 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

5	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. The Committee obtained that this case has already been under co-hearing No.5/DEL dated 23.12.2013. Committee decided to withdraw the case from agenda.

6	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 1122 (Polyethylene Glycol Lauryl Ether) (Appearance Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Alcohol) (Colourless clear mobile liquid)	0.526 Kg 0.542 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

7	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 1121 (Polyethylene Tetraxyl Ether) (Appearance Colourless clear liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Tetraxyl Alcohol (Iso-Tridecyl) (Colourless clear liquid)	0.571 Kg 0.122 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

8	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 1123 (Polyoxyethylene Lauryl Amine Oleic Acid Amide) (Appearance Brownish Yellow liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Amine (Lauryl Amine) (Colourless clear liquid)	0.574 Kg 0.750 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

9	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 1124 (Polyoxyethylene Ether) (Appearance Brownish Yellow liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Cocoamyl Alcohol (Cocoamyl Alcohol) (Colourless clear liquid)	0.574 Kg 0.546 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

10	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

11	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

12	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 1125 (Polyoxyethylene Glycol Cetane Oil) (Appearance Yellow colored liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.547 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

13	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 1005 (Fatty Alcohol Decaoleate)	1 Kg	1. Ethylene Oxide 2. Tetraxyl Alcohol (Iso-Tridecyl Alcohol)	0.554 Kg 0.645 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

14	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case: Approved
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PE,[New Dly] ade dtnt 5.12.9 vs 1.0010/9/2010-CFS,D dated 16.12.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product 1004 (Glycerol Monostearate Glycol Ester Oil) (Appearance White Yellow Solid)	1 Kg	1. Ethylene Oxide 2. Tetraxyl Alcohol (Iso-Tridecyl Alcohol) 3. Tetraxyl Alcohol (Iso-Tridecyl Alcohol) (Colourless clear liquid)	0.556 Kg 0.555 Kg 0.555 Kg

M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE

15	Case No.:NCWTM/01-43/13/2011	Party Name:CHINCHOTI FOREIGN FIREWORKS,	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 98/2/0/2000/DEPB/2/2/2/13	Date Sec.Min.:15.01.2013 / Order date:	Order Status:Under Appeal

Decision :The Committee considered the case as per agenda. To,[ADPC]Chennaiis to issue EO. do-control issue date as 6.7.2011. Reminder letter issued by the office on 17.12.2013. The case is re-listed for 12.2.2014.

16	Case No.:PCAMS/01-43/13/2011	Party Name:CHOPRA INTL (INDIA) PRIVATE LIMITED	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:15.01.2013 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

17	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

18	Case No.:NCWTM/01-43/13/2011	Party Name:PRIME INTERNATIONAL EXPORTS	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 98/2/0/2000/DEPB/2/2/2/13	Date Sec.Min.:15.01.2013 / Order date:	Order Status:Under Appeal

Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise Department. E-mail issued on 6.7.2011. Reminder issued on 17.12.2013. The case is re-listed for 12.2.2014.

19	Case No.:DEPB/01-42/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

20	Case No.:ECTTM/01-43/13/2011	Party Name:ECTO COATED LIMITED	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 98/2/0/2000/DEPB/2/2/2/13	Date Sec.Min.:15.01.2013 / Order date:	Order Status:Under Appeal

Decision :EO. dated 23.9.2011 issued by DEPB followed by reminder dated 6.1.2014 issued by the office. The case is re-listed for 12.2.2014.

21	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

22	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

23	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

24	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

25	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

26	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

27	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

28	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

29	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

30	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

31	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

32	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

33	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

34	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

35	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

36	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

37	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

38	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

39	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

40	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

41	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

42	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

43	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

44	Case No.:NCWTM/01-43/13/2011	Party Name:PRIME INTERNATIONAL EXPORTS	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 98/2/0/2000/DEPB/2/2/2/13	Date Sec.Min.:15.01.2013 / Order date:	Order Status:Under Appeal

Decision :The Committee considered the case as per agenda and noted that reply thereto the has been received and sent to DEPB on 12.2.2014. The case is re-listed for 12.2.2014.

45	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

46	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

47	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

48	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

49	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

50	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:Under Appeal

Decision :Comments awaited from Deptt. of MPCE,New Dlty. Re-listed for 12.2.2014.

51	Case No.:PCAMS/01-43/13/2011	Party Name:DAYDER INDUSTRIES PVT. LTD.	Date of Sec.Min.:15.01.2013 / Order date:	Status of case:Withdrawn
	DEPB/ 1/11/1/2000/0001/2/2/13	Brief No. : 17/2/2000/DEPB/2/2/2/13	Date Sec.Min.:17/0000/00 / Order date:	Order Status:

1	Case No.:BEER/ML/2013/0013 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 5.11.2013. Reminder 1 is e-mail issued on 16.12.2013. The case is to be listed on 12.2.2014.	Party Name:GOVINDBHAI M. PATEL(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
2	Case No.:BEER/ML/2013/0014 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda and deferred the case. Re-listed for 12.2.2014.	Party Name:SUNIL KUMAR(SUNDER SANGHI) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
3	Case No.:BEER/ML/2013/0015 DATE:YYYY-MM-DD:2013-01-01 The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of I&PC(Chem Div) vide their U.O.No.14010/05/2012-I.N.R. dated 16.12.2013 the Committee decided to approve the case as under : Liquor Item / Qty. / Liquor Item / Qty. Product code (Code) / 5 Kg. / 1. 11.10 Alcohol,Ethyl alcohol(CCS),(L-10 ml) Alcohol Mixtures (Alcohol Mixtures with Water or other Substances) (Not to exceed 5 litres) / 0.250 Kg. 2. Methyl Alcohol (Methyl Alcohol) / 0.001 Kg. **Decision :**	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Approved Date:YYYY-MM-DD: Decision:
4	Case No.:BEER/ML/2013/0016 DATE:YYYY-MM-DD:2013-01-01 The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of I&PC(Chem Div) vide their U.O.No.14010/05/2012-I.N.R. dated 16.12.2013 the Committee decided to approve the case as under : Liquor Item / Qty. / Liquor Item / Qty. Product code (Code) / 5 Kg. / 1. Methyl Alcohol (Methyl Alcohol) / 0.750 Kg. 2. Propylene Oxide (Columbia Liquid) / 0.750 Kg. 3. Methyl Ether (Methyl Ether) / 0.002 Kg. **Decision :**	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Approved Date:YYYY-MM-DD: Decision:
5	Case No.:BEER/ML/2013/0017 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
6	Case No.:BEER/ML/2013/0018 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
7	Case No.:BEER/ML/2013/0019 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
8	Case No.:BEER/ML/2013/0020 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
9	Case No.:BEER/ML/2013/0021 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
10	Case No.:BEER/ML/2013/0022 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
11	Case No.:BEER/ML/2013/0023 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
12	Case No.:BEER/ML/2013/0024 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PRIDE MANUFACTURING PVT. LTD. Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
13	Case No.:BEER/ML/2013/0025 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from DEPP. Re-listed for 12.2.2014.	Party Name:DIRAN(PROPR. AYUSH OPTICS COMPOUNDING)(Proprietor) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
14	Case No.:BEER/ML/2013/0026 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
15	Case No.:BEER/ML/2013/0027 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
16	Case No.:BEER/ML/2013/0028 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
17	Case No.:BEER/ML/2013/0029 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
18	Case No.:BEER/ML/2013/0030 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
19	Case No.:BEER/ML/2013/0031 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
20	Case No.:BEER/ML/2013/0032 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
21	Case No.:BEER/ML/2013/0033 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
22	Case No.:BEER/ML/2013/0034 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 27.11.2013. Reminder issued on 21.1.2014. The case is to be listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
23	Case No.:BEER/ML/2013/0035 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). The Committee decided to call for Central Excise Data. E-mail issued on 5.11.2013. Re-listed for 12.2.2014.	Party Name:SUNDER PLASTIC(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred Date:YYYY-MM-DD:2013-12-03
24	Case No.:BEER/ML/2013/0036 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
25	Case No.:BEER/ML/2013/0037 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
26	Case No.:BEER/ML/2013/0038 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
27	Case No.:BEER/ML/2013/0039 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:ZIPPER INDUSTRIES(PROPRIETOR)(P. LTD) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
28	Case No.:BEER/ML/2013/0040 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm vide DL dated 15.1.2014 issued by DEPP. The case is to be listed for 12.2.2014.	Party Name:GOVINDBHAI AND ASSOCIATES Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
29	Case No.:BEER/ML/2013/0041 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee considered the case as per agenda. Committee noted that SIO(N) already exists for the item, hence, decided to approve the case as per SIO(N) A-1105 only.	Party Name:SAURAV CHEMICAL(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Approved Date:YYYY-MM-DD: Decision:
30	Case No.:BEER/ML/2013/0042 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). Re-listed for 12.2.2014.	Party Name:PETIT CHEMICAL(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
31	Case No.:BEER/ML/2013/0043 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). The Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail issued on 27.12.2013. Reminder issued on 11.2.2014. Re-listed for 12.2.2014.	Party Name:CHAMPION & GLORY PRODUCT(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
32	Case No.:BEER/ML/2013/0044 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). The Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail issued on 27.12.2013. Reminder issued on 11.2.2014. Re-listed for 12.2.2014.	Party Name:CHAMPION & GLORY PRODUCT(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
33	Case No.:BEER/ML/2013/0045 DATE:YYYY-MM-DD:2013-01-01 **Decision :** Comments awaited from Deptt. of I.&PC.(Chem Div). The Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail issued on 27.12.2013. Reminder issued on 11.2.2014. Re-listed for 12.2.2014.	Party Name:CHAMPION & GLORY PRODUCT(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred
34	Case No.:BEER/ML/2013/0046 DATE:YYYY-MM-DD:2013-01-01 **Decision :** The Committee decided to call for central excise data duly certified by Central Excise Authority. Letter issued on 31.12.2013. Re-listed for 12.2.2014.	Party Name:ATOM CHEMICAL(PROPRIETOR) Brand Name: Brand Id: Date:YYYY-MM-DD:0000-00-00	Date of Sitting:YYYY-MM-DD:2013-12-03 Event Name: Event Id: Date Of Next Sitting:YYYY-MM-DD:0000-00-00 Event Name: Event Id: Date:YYYY-MM-DD:0000-00-00	Status of case:Referred

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com

73	Case No.:PR/MISC/483/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda and decided to refer the case to DIPP for comments. T.O. issued on 10.1.2014. The case is to be heard for 12.2.2014.	Party Name:TECHNO-FIBA-ERO INDUSTRIES PVT. LTD. Item No.: 5/PR/MISC/483/2013 Sub Item No.: 5/PR/MISC/483/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/483/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
74	Case No.:PR/MISC/485/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:PUTSAI ENTERPRISE A.G.S. GROUP PROJECTS INDIA LTD. Item No.: 5/PR/MISC/485/2013 Sub Item No.: 5/PR/MISC/485/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/485/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
75	Case No.:PR/MISC/485/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:PUTSAI ENTERPRISE A.G.S. GROUP PROJECTS INDIA LTD. Item No.: 5/PR/MISC/485/2013 Sub Item No.: 5/PR/MISC/485/2013/2	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/485/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
76	Case No.:PR/MISC/488/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide dian O.O.No.7232/2013/-TFW dated 27.1.2014 the Committee decided to approve the case as under :- **Granted Quota** Granted Quota Sl.No. Description Qty. Import Item Qty. 1 Tyres & tubes of rubber, of a kind used on motor cars (including those of station wagons and racing cars), buses or lorries, of a kind used on aircraft, with tread patterns other than those specified against serial number 1 above 1 Kg/Nos. Motor Scooter Wheel Tube 1000 Nos. 1 Kg/Nos. 1000 Nos. M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMAS COMMITTEE	Party Name:TATA MOTORS LIMITED Item No.: 5/PR/MISC/488/2013 Sub Item No.: 5/PR/MISC/488/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/488/2013 Order No.: Order date:-	Status:Case Approved Order Type: Order Date:-
77	Case No.:PR/MISC/489/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide dian O.O.No.7104/2013/-TFW dated 17.1.2014 the Committee decided to approve the case as under :- **Granted Quota** Granted Quota Sl.No. Description Qty. 1 Brushes (including Flatter brushes) (other than paintbrushes) 25,000,000,000 Numbers **Granted Quota** Granted Quota Sl.No. Description Quantity 1 Brush, Painting, Gold-coloured (Gilt) 1,000 Kg, Nos. / Kg, Nos. 2 Brushes (including Flatter brushes) (other than paintbrushes) 25,000,000,000 Numbers 3 Textured Glue 1,000 Kg, Nos. / Kg, Nos. 4 Hand Painting Gold & Silver Colour (Metallic) 1,000 Kg, Nos. / Kg, Nos. 5 Cold Hand Tools 1,000 Kg, Nos. / Kg, Nos. (other than those specified against serial number 1 above) M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMAS COMMITTEE	Party Name:CAMLIN LIMITED Item No.: 5/PR/MISC/489/2013 Sub Item No.: 5/PR/MISC/489/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/489/2013 Order No.: Order date:-	Status:Case Approved Order Type: Order Date:-
78	Case No.:PR/MISC/490/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES PVT. LTD. Item No.: 5/PR/MISC/490/2013 Sub Item No.: 5/PR/MISC/490/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/490/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
79	Case No.:PR/MISC/491/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES PVT. LTD. Item No.: 5/PR/MISC/491/2013 Sub Item No.: 5/PR/MISC/491/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/491/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
80	Case No.:PR/MISC/492/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide dian O.O.No.7104/2013/-TFW dated 17.1.2014 the Committee decided to approve the case as under :- **Granted Quota** Granted Quota Sl.No. Description Qty. 1 Brushes (including Flatter brushes) (other than paintbrushes) 25,000,000,000 Numbers **Granted Quota** Granted Quota Sl.No. Description Quantity 1 Brush, Painting, Gold-coloured (Gilt) 1,000 Kg, Nos. / Kg, Nos. 2 Brushes (including Flatter brushes) (other than paintbrushes) 25,000,000,000 Numbers 3 Textured Glue 1,000 Kg, Nos. / Kg, Nos. 4 Hand Painting Gold & Silver Colour (Metallic) 1,000 Kg, Nos. / Kg, Nos. 5 Cold Hand Tools 1,000 Kg, Nos. / Kg, Nos. (other than those specified against serial number 1 above) M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMAS COMMITTEE	Party Name:CAMPHOR & COLORS PRODUCTS LIMITED. Item No.: 5/PR/MISC/492/2013 Sub Item No.: 5/PR/MISC/492/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/492/2013 Order No.: Order date:-	Status:Case Approved Order Type: Order Date:-
81	Case No.:PR/MISC/493/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 17.12.2013. Reminder issued on 21.1.2014. The case is to be heard for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/493/2013 Sub Item No.: 5/PR/MISC/493/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/493/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
82	Case No.:PR/MISC/494/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda and deferred the case. Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/494/2013 Sub Item No.: 5/PR/MISC/494/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/494/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
83	Case No.:PR/MISC/495/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/495/2013 Sub Item No.: 5/PR/MISC/495/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/495/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
84	Case No.:PR/MISC/496/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CAMPHOR & COLORS PRODUCTS LIMITED. Item No.: 5/PR/MISC/496/2013 Sub Item No.: 5/PR/MISC/496/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/496/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
85	Case No.:PR/MISC/497/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 17.12.2013. Reminder issued on 21.1.2014. The case is to be heard for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/497/2013 Sub Item No.: 5/PR/MISC/497/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/497/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
86	Case No.:PR/MISC/498/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda and deferred the case. Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/498/2013 Sub Item No.: 5/PR/MISC/498/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/498/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
87	Case No.:PR/MISC/499/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/499/2013 Sub Item No.: 5/PR/MISC/499/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/499/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
88	Case No.:PR/MISC/500/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda and deferred the case. Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/500/2013 Sub Item No.: 5/PR/MISC/500/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/500/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
89	Case No.:PR/MISC/501/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/501/2013 Sub Item No.: 5/PR/MISC/501/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/501/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
90	Case No.:PR/MISC/502/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/502/2013 Sub Item No.: 5/PR/MISC/502/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/502/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
91	Case No.:PR/MISC/503/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/503/2013 Sub Item No.: 5/PR/MISC/503/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/503/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
92	Case No.:PR/MISC/504/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/504/2013 Sub Item No.: 5/PR/MISC/504/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/504/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
93	Case No.:PR/MISC/505/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Applicant is to be referred to Deptt. of CAP(JC)PC Div for comments. T.O. is being sent to Deptt. of CAP(JC)PC Div. The case is to be heard for 1.7.2014.	Party Name:SUBLIME INTERNATIONAL PVT. LTD. Item No.: 5/PR/MISC/505/2013 Sub Item No.: 5/PR/MISC/505/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/505/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
94	Case No.:PR/MISC/506/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAP(JC)(Sem Div) vide dian O.O.No.1-1/2012/-CAP(JC)/Sem Div dated 27.8.2013 the Committee decided to approve the case on repeat basis, as under :- Granted Quota Granted Quota Sl.No. Description Qty. Import Item Qty. 1 Ornaments - Gold-coated Wire granules/powder 1 Kg. 1. Resin Sand (Water Proofing powder) 2. Pomanaxal Epoxide 90% (Filler Resin) 0.900 Kg 0.100 Kg M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMAS COMMITTEE	Party Name:SUNDARAM FINANCE LTD. Item No.: 5/PR/MISC/506/2013 Sub Item No.: 5/PR/MISC/506/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/506/2013 Order No.: Order date:-	Status:Case Approved Order Type: Order Date:-
95	Case No.:PR/MISC/507/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 1.7.2014.	Party Name:CUTTER MOTO WORKS PVT LIMITED Item No.: 5/PR/MISC/507/2013 Sub Item No.: 5/PR/MISC/507/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/507/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
96	Case No.:PR/MISC/508/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda and deferred the case. Re-listed for 12.2.2014.	Party Name:SANDVIK A/S FORMERLY ASSOCIATED SOFTA ABRASIVES Item No.: 5/PR/MISC/508/2013 Sub Item No.: 5/PR/MISC/508/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/508/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
97	Case No.:PR/MISC/509/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:TATA CHEMICALS LIMITED Item No.: 5/PR/MISC/509/2013 Sub Item No.: 5/PR/MISC/509/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/509/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
98	Case No.:PR/MISC/510/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 17.12.2013. Reminder issued on 21.1.2014. The case is to be heard for 12.2.2014.	Party Name:CAMPHOR & COLORS PRODUCTS LIMITED. Item No.: 5/PR/MISC/510/2013 Sub Item No.: 5/PR/MISC/510/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/510/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
99	Case No.:PR/MISC/511/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAP(JC)(Sem Div) vide dian O.O.No.1-1/2012/-CAP(JC)/Sem Div dated 27.12.2013 the Committee decided to approve the case on repeat basis, as under :- Granted Quota Granted Quota Sl.No. Description Qty. Import Item Qty. 1 Paraffin Wax 1 Kg. 1. Paraffin Wax (F.M.) 0.900 Kg 2. Resin 0.100 Kg M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMAS COMMITTEE	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/511/2013 Sub Item No.: 5/PR/MISC/511/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/511/2013 Order No.: Order date:-	Status:Case Approved Order Type: Order Date:-
100	Case No.:PR/MISC/512/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from DIPP. Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/512/2013 Sub Item No.: 5/PR/MISC/512/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/512/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
101	Case No.:PR/MISC/513/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/513/2013 Sub Item No.: 5/PR/MISC/513/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/513/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
102	Case No.:PR/MISC/514/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Applicant is to be referred to Deptt. of CAP(JC)PC Div for comments. T.O. is being sent to Deptt. of CAP(JC)PC Div. The case is to be heard for 1.7.2014.	Party Name:SUBLIME INTERNATIONAL PVT. LTD. Item No.: 5/PR/MISC/514/2013 Sub Item No.: 5/PR/MISC/514/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/514/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
103	Case No.:PR/MISC/515/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/515/2013 Sub Item No.: 5/PR/MISC/515/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/515/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
104	Case No.:PR/MISC/516/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/516/2013 Sub Item No.: 5/PR/MISC/516/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/516/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
105	Case No.:PR/MISC/517/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/517/2013 Sub Item No.: 5/PR/MISC/517/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/517/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
106	Case No.:PR/MISC/518/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/518/2013 Sub Item No.: 5/PR/MISC/518/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/518/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
107	Case No.:PR/MISC/519/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAP(JC)(Sem Div) vide dian O.O.No.1-1/2012/-CAP(JC)/Sem Div dated 18.12.2013 the Committee decided to approve the case on repeat basis, as under :- Granted Quota Granted Quota Sl.No. Description Qty. Import Item Qty. 1 Ether Liquid (Alcoholic) 25% Signed Cosmetics 1 Kg. 1. Cetyl Lauryl Alcohol Signed Cosmetics 0.900 Kg M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMAS COMMITTEE	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/519/2013 Sub Item No.: 5/PR/MISC/519/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/519/2013 Order No.: Order date:-	Status:Case Approved Order Type: Order Date:-
108	Case No.:PR/MISC/520/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/520/2013 Sub Item No.: 5/PR/MISC/520/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/520/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
109	Case No.:PR/MISC/521/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 17.12.2013. Reminder issued on 21.1.2014. The case is to be heard for 12.2.2014.	Party Name:CUTTER MOTO WORKS PVT LIMITED Item No.: 5/PR/MISC/521/2013 Sub Item No.: 5/PR/MISC/521/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/521/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
110	Case No.:PR/MISC/522/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 17.12.2013. Reminder issued on 21.1.2014. The case is to be heard for 12.2.2014.	Party Name:CAMPHOR & COLORS PRODUCTS LIMITED. Item No.: 5/PR/MISC/522/2013 Sub Item No.: 5/PR/MISC/522/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/522/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
111	Case No.:PR/MISC/523/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAP(JC)(Sem Div) vide dian O.O.No.1-1/2012/-CAP(JC)/Sem Div dated 27.12.2013 the Committee decided to approve the case on repeat basis, as under :- Granted Quota Granted Quota Sl.No. Description Qty. Import Item Qty. 1 Paraffin Wax (F.M.) 1 Kg. 1. Paraffin Wax (F.M.) 0.900 Kg 2. Resin 0.100 Kg M.A.concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMAS COMMITTEE	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/523/2013 Sub Item No.: 5/PR/MISC/523/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/523/2013 Order No.: Order date:-	Status:Case Approved Order Type: Order Date:-
112	Case No.:PR/MISC/524/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from DIPP. Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/524/2013 Sub Item No.: 5/PR/MISC/524/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/524/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
113	Case No.:PR/MISC/525/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:SHIVA GLASS & CHEMICALS PVT. LTD. Item No.: 5/PR/MISC/525/2013 Sub Item No.: 5/PR/MISC/525/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/525/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
114	Case No.:PR/MISC/526/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 10.12.2013. Reminder issued on 21.1.2014. The case is to be heard for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/526/2013 Sub Item No.: 5/PR/MISC/526/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/526/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
115	Case No.:PR/MISC/527/2013 DATE: 5/12/2014 00:00:00 Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 10.12.2013. Reminder issued on 21.1.2014. The case is to be heard for 12.2.2014.	Party Name:CONTROL GERMA-TEC INDUSTRIES LTD. Item No.: 5/PR/MISC/527/2013 Sub Item No.: 5/PR/MISC/527/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/527/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014
116	Case No.:PR/MISC/528/2013 DATE: 5/12/2014 00:00:00 Decision: Comments awaited from Deptt. of CAP(JC Sem Div). Re-listed for 12.2.2014.	Party Name:TATA TEA LIMITED Item No.: 5/PR/MISC/528/2013 Sub Item No.: 5/PR/MISC/528/2013/1	Date of Sitting:10-01-2013 00:00:00 Order date: Sub Item No.:5/PR/MISC/528/2013 Order No.: Order date:-	Status:Case Referred Order Type: Order Date:12-02-2014

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com

90	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Approved
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&F(PC) Item Dry-side that 5.12.0 to 1.00.00/2/2010-1.Ch.II dated 28.5.2013 the Committee decided to approve the case as under -

Description	Qty.	Dosage Form	Qty.
Methyl Hesperate 98% + 2%	5 Kg.	1. Liquid Hesperate	0.02kg
1. Nitrogenous		2. Chlorogenate	0.02kg

NLA concerned may take necessary action under Para 2.7 of SBP as per above decision of NOIMAS CONMITTEE

100	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PHARMACEUTICALS LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : Committee decided to call for central excise date duly certified by Central Excise Authority, if, and issued on 18.9.2012 followed by reminder dated 15.12.2012. Re-listed for 12.2.2014

101	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PHARMACEUTICALS LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : Committee decided to call for central excise date duly certified by Central Excise Authority, if, and issued on 16.12.2013 followed by reminder dated 8.1.2014. Re-listed for 12.2.2014

96	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] INTERNATIONAL [illegible]	Date of the Order: 03-01-2013 Order type:	Status of case: Approved
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&F(PC) Item Dry-side that 5.12.0 to 1.00.00/2/2010-1.Ch.II dated 17.12.2013 the Committee decided to approve the case as under -

Description	Qty.	Dosage Form	Qty.
Chlorhexidine Gluconate Powder 1% Chlorine Content 16% -	5 Kg.	1. Powder (Dry Form)	0.05kg

NLA concerned may take necessary action under Para 2.7 of SBP as per above decision of NOIMAS CONMITTEE

97	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PHARMACEUTICALS LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : Committee decided to call for central excise date duly certified by Central Excise Authority, if, and issued on 16.12.2013 followed by reminder dated 8.1.2014. Re-listed for 12.2.2014

98	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PHARMACEUTICALS LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : Committee decided to call for central excise date duly certified by Central Excise Authority, if, and issued on 16.12.2013 followed by reminder dated 8.1.2014. Re-listed for 12.2.2014

99	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD. [illegible]	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : Comments awaited from Deptt. of C&F(PC) Dry. Re-listed for 12.2.2014.

90	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : Comments awaited from Deptt. of C&F(PC) Dry. Re-listed for 12.2.2014.

211	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for five weeks for waste effluent copy of application form-BLA and thus. The case is to listed for 12.2.2014.

212	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for five weeks for waste effluent copy of application form-BLA and thus. The case is to listed for 12.2.2014.

213	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for five weeks for waste effluent copy of application form-BLA and thus. The case is to listed for 12.2.2014.

214	Case No. 0101/2013 - 2013-2014	Party Name: [illegible]	Date of the Order: 03-01-2013 Order type:	Status of case: Approved
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&F(PC) Item Dry-side that 5.12.0 to 1.00.00/2/2010-1.Ch.II dated 29.5.2013 the Committee decided to approve the case on expiration, as under -

Description	Qty.	Dosage Form	Qty.
Bleach of Sodium Salt of Phenol Sulphonic Acid Monohydrate - Sodium 10% Minimum Appearance White to Cream Powder	5 Kg.	1. Powder	0.75kg
		2. Caustic Soda Lye	0.35kg
		3. Adipic Acid	0.15kg

NLA concerned may take necessary action under Para 2.7 of SBP as per above decision of NOIMAS CONMITTEE

215	Case No. 0101/2013 - 2013-2014	Party Name: [illegible]	Date of the Order: 03-01-2013 Order type:	Status of case: Approved
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&F(PC) Item Dry-side that 5.12.0 to 1.00.00/2/2010-1.Ch.II dated 29.5.2013 the Committee decided to approve the case on expiration, as under -

Description	Qty.	Dosage Form	Qty.
Bleach of Sodium Salt of Phenol Sulphonic Acid Monohydrate - Sodium 10% Minimum Appearance White to Cream Powder	5 Kg.	1. Powder	0.75kg
		2. Caustic Soda Lye	0.35kg
		3. Adipic Acid	0.15kg

NLA concerned may take necessary action under Para 2.7 of SBP as per above decision of NOIMAS CONMITTEE

216	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Rejected
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date: 15-01-2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for five weeks for waste effluent copy of application form-BLA and thus. The case is to listed for 12.2.2014.

217	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Approved
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DRP vide item 101/Dry-7/2/2010-1.DRW dated 17.1.2014 the Committee decided to approve the case as under -

Product Details

S.No.	Item of Description	Quantity
1	Laminated Safety Glass	2 Sq. Mt.

Material Detail

S.No.	Item of Description	Quantity
1	Polivinal Butyleate (Vinyl Glass	1.1 Sq. Mt. / Sq. Mt. content in square product
2	Polivinal Butyleate (Vinyl Material Remote Indicator	1.1 Sq. Mt. / Sq. Mt. content in square product
3	Glass Plate 300mm	2.00000 Kg
4	Glass Plate 300mm	2.00000 Kg
5	Linear 12 Dimmer Chipboard	0.0000 Kg
6	Chipboard Dimmer 12 Overlap (Not applied and DMS Line)	0.0000 Kg

NLA concerned may take necessary action under Para 2.7 of SBP as per above decision of NOIMAS CONMITTEE

218	Case No. 0101/2013 - 2013-2014	Party Name: [illegible] PVT. LTD.	Date of the Order: 03-01-2013 Order type:	Status of case: Withdrawn
	DCFA/ 1111-1/2010/2013-14	Item No. 101/2010/2013-14	Date of the Meeting: [illegible] Order type:	Order Date:

Decision : The Committee considered the case as per agenda and noted that licence has been issued by BA as original basis under para 2.7.1 of SBP and decided to withdraw the case

Date:28.01.2014
Place:New Delhi

Dany Shankar
Dy. Director General of Foreign Trade

PRO version Are you a developer? Try out the HTML to PDF API pdfcrowd.com